

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.80/93

Date of Order: 18.3.94

BETWEEN :

R.Appa Rao

.. Applicant.

A N D

The Garrison Engineer,  
GN (P) E/M DD,  
Naval Base Post,  
Visakhapatnam -14.

.. Respondent.

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Counsel for the Applicant

.. Mr.V.Venkata Ramana

Counsel for the Respondents

.. Mr.N.R.Devraj

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CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUD L.)

HON'BLE SHRI H.RAJENDRA RPASAD : MEMBER (ADMN.)

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T.C.7

(14)

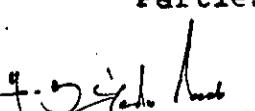
Order of the Division Bench delivered by  
Hon'ble Shri T. Chandrasekhara Reddy, Member(J)

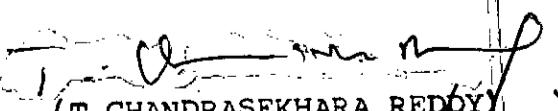
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This OA is filed for the very same relief as claimed in OA 389/93. The facts in this OA and in OA 389/93 are one and the same. After hearing Mr Venkata-Ramana, learned counsel for the applicant and Mr NR Devraj, Standing Counsel for the Respondents, we have disposed of the said OA 389/93 by giving certain directions. After hearing both sides in this OA, this OA is also liable to be disposed of by giving the very same directions as given in OA 389/93. Hence, this OA is also disposed of by giving the very same directions that had been given in OA 389/93 which is as under:

"In the result, the claim of the applicant is rejected and the OA is dismissed. As and when it becomes necessary for the respondents to engage labour on casual basis, the respondents shall give preference in engaging the applicant(s) if there is work; provided, the applicants produce any material ~~is~~ <sup>that is</sup> acceptable to the respondents that the applicant(s) had worked during the period 1977-81. Even if the applicants fail to produce any such acceptable material, and if the respondents have in their possession any such acceptable material to show that the applicant(s) had worked during the period 1977-81, on casual basis, then, also the respondents shall give preference to the applicant(s) herein for engaging them. If the applicant(s) are engaged, it should be construed for all purposes, as if fresher(s) are engaged. As and when vacancies become available, the applicant(s) shall be absorbed in the said vacancies in accordance with the relevant instructions/rules/regulations. Once again, we make it clear that the past service of the applicant(s) during the period 1977-81 will not be of any avail to them either for the purpose of regularisation or for the purpose of seniority."

2. Parties shall bear their own costs.

  
(H. RAJENDRA PRASAD)  
Member (Admn) 17 MAR 94

  
(T. CHANDRASEKHARA REDDY)  
Member (Jud1.)

Dated: 17th March, 1994  
(Dictated in the open court)